

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/74/(IB)/2017
NAME OF THE PETITIONER(S) : EDELWEISS ASSET RECONSTRUCTION CO LTD
NAME OF THE RESPONDENT(S) : MARG LIMITED
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

M.S. KRISHNAN (Senior Counsel)

S. INDUMATHIRAVI

N. SHARMILA

Counsel for Petitioner

N. Sharmila

V. J. AREL RAJ

Counsel for Resp.

V. J. Arel Raj

3. N.P. Vijaykumar

R. Pradeep

Counsel Respnt

R. Pradeep

ORDER

Counsel representing both the parties are present. Counsel for the petitioner/financial creditor expressed their preparedness to make submissions stating that so far no acceptable proposal has been received for settling the issue from the other side. She also made objections for granting any more time to the respondent for making submission. Counsel for respondent filed a typed set of documents stating that they have filed a suit before the City Civil Court, Alandur. It is also submitted that they are undertaking to give a fresh proposal for settlement to the other side and also submitted that in case the proposal is not acceptable to the other side, the matter may be disposed of on merits. Counsel for petitioner prayed for time for filing the Trans-CIBIL report in respect of their claim. Considering the submissions of both the sides, time is extended finally at request. Put up on 18.01.2018.

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S Vijayaraghavan
Member (Technical)

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K Anantha Padmanabha Swamy
Member (Judicial)

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